

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**MA-2503/2017 in  
OA-685/2017**

**Reserved on : 04.08.2017.**

**Pronounced on : 08.08.2017.**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

**Pritosh Kumar Yadav & Another Vs. D.S.S.S.B.**

Present : Ms. Pragnya Routhary, counsel for applicants.  
Mr. K.M. Singh and Mr. Yudhishter Sharma, counsel  
for respondents.

**O R D E R**

**Mr. Shekhar Agarwal, Member (A)**

MA-2503/2017 has been filed seeking the following interim  
relief:-

- “(i) The respondents be directed to reserve equal number of the post of AMI as those of the applicant; and
- “(ii) The respondents be further restrained from terminating the services of the Applicants pending disposal of the present proceedings; and
- “(iii) Pass such other or further order(s) as may be deemed fit and proper in facts and circumstances of the present case.”

2. It is seen that almost same relief had been prayed for as part of the OA. This was considered by this Tribunal on 11.05.2017 while issuing notice in the O.A. The interim relief was then denied. Now, the same relief is being sought through this MA. We have gone

through this M.A. and we do not find any reason why the same prayer is being repeated. The misc. applicants have nowhere stated in their application as to what further developments have taken place in the case warranting praying for this interim relief again. Under the circumstances, this MA is dismissed.

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**(Shekhar Agarwal)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

/Vinita/